

PRINCIPAL BENCH, NEW DELH

ORIGINAL APPLICATION NO. 1357/2024

IN THE MATTER OF:

RASHI SHARMA

APPLICANT

VERSUS

HARMEET SINGH & ORS.

RESPONDENTS

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Date:30/01/2026

THROUGH

Place: New Delhi

**Priyanka swami**
Advocate**Standing Counsel For DJB**
F-13, Jangpura, New Delhi 110014

PRINCIPAL BENCH, NEW DELH

ORIGINAL APPLICATION NO. 1357/2024

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RESPONDENTS

REPLY ON BEHALF OF RESPONDENT – DELHI JAL BOARD WITH
AFFIDAVIT.

MOST RESPECTFULLY SHOWETH:

I, Sanjay Kumar Dahiya S/o Ranbir Singh Dahiya aged about 55 years, presently posted as Chief Engineer, Delhi Jal Board with the Respondent No.3 having my office at CE(M-1), Varunalaya Ph-1, New Delhi-110005 do hereby solemnly affirm and state as under:

1. That the deponent is an officer of the Delhi Jal Board and is duly authorised and competent to swear the present Reply-cum-Affidavit



on behalf of the answering Respondent, and as such is fully
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conversant with the facts and records of the present matter.

2. That the present Reply-cum-Affidavit is being filed in compliance of the directions passed by the Hon'ble National Green Tribunal vide order dated 11.12.2024 and subsequent order dated 03.04.2025 in Original Application No. 1357/2024.
3. That the answering Respondent has carefully perused the Original Application, the allegations made therein, and the orders passed by the Hon'ble Tribunal, and submits this reply strictly on the basis of official records and instructions available with the Delhi Jal Board.
4. That the grievance raised in the Original Application pertains to alleged illegal extraction of groundwater through borewells situated at property bearing No. 42-A and 43, Bungalow Road, near Kamla Nagar Market, Delhi – 110007.
5. That pursuant to complaints received and in coordination with the concerned authorities, action was taken in respect of the said borewells and the illegal borewells were sealed on 23.03.2025 in the presence of officials of the Revenue Department, Delhi Jal Board, and Delhi Police personnel.
6. That a site inspection was again carried out on 30.01.2026 at properties bearing No. 42-A and 43, Bungalow Road, to verify the



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factual position regarding the status of the borewells. **True copy of the Inspection Report dated 30.01.2026 prepared by the concerned officials of the Delhi Jal Board is attached herewith and marked as Annexure R-1.**

7. That during the inspection dated 30.01.2026, it was observed that one borewell at Property No. 42-A, Bungalow Road, was found duly sealed.
8. That during the same inspection, it was further observed that one borewell at Property No. 43, Bungalow Road, was found not in operation; however, the seal on the said borewell was not in an open position as the borewell was concealed and covered with tiles.
9. That time-stamped photographs capturing the inspection dated 30.01.2026, along with GPS location, date, and time details, were taken on site to document the existing status of the borewells at both properties. **True copies time-stamped photographs capturing the inspection dated 30.01.2026, are attached herewith and marked as Annexure R-2 (Colly).**
10. That the aforesaid inspection was conducted in furtherance of the directions issued by the Hon'ble Tribunal to ascertain the factual position on the ground regarding the number and operational status of borewells at the concerned sites.



11. That the answering Respondent submits that as per records and inspections, each of the properties bearing No. 42-A and 43, Bungalow Road, has one borewell.
12. That the answering Respondent further submits that no active extraction of groundwater was found to be taking place at the time of inspection dated 30.01.2026.
13. That the answering Respondent has acted as the Coordinating Agency in terms of the order dated 11.12.2024 passed by the Hon'ble Tribunal, and has extended full cooperation in inspections and compliance-related actions.
14. That the answering Respondent respectfully submits that sealing of illegal borewells was carried out on 23.03.2025 and the sealed status was verified during the subsequent inspection on 30.01.2026
15. That the answering Respondent has placed the correct factual position on record without concealing any material fact and strictly in accordance with official records.
16. That the answering Respondent submits that further action, if any, shall be taken strictly in accordance with law and as per directions of the Hon'ble Tribunal.
17. That the answering Respondent denies any allegations to the extent they are contrary to the records placed on record and reiterates that



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the present reply is confined to factual verification and compliance status.

18. That the contents of the present Reply-cum-Affidavit are true and correct to the best of the knowledge and belief of the deponent and nothing material has been concealed therefrom.

I identified D/14426/110 has signed the deponent who has signed in my presence

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of writ petition are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at New Delhi on this 04 day of FEB, 2026

[Signature]
DEPONENT

[Signature]
DEPONENT



04 FEB 2026
ATTESTED
NOTARY PUBLIC
(INDIA)

Subject: Original Application No. 1357/2024, in the matter of Rashi Sharma v/s Harmeet Singh & Others, before the National Green Tribunal, Principal Bench, New Delhi.

ANNEXURE -1

Ref.: Inspection Report dated 30.01.2026

An inspection was carried out at properties bearing No. **42-A and 43, Bungalow Road**, regarding the alleged illegal borewells at the above-mentioned properties.

It is submitted that the illegal borewells were **sealed on 23.03.2025** in the presence of officials of the **Revenue Department, Delhi Jal Board, and Delhi Police personnel.**

During the inspection conducted on 30.01.2026, it was observed that:

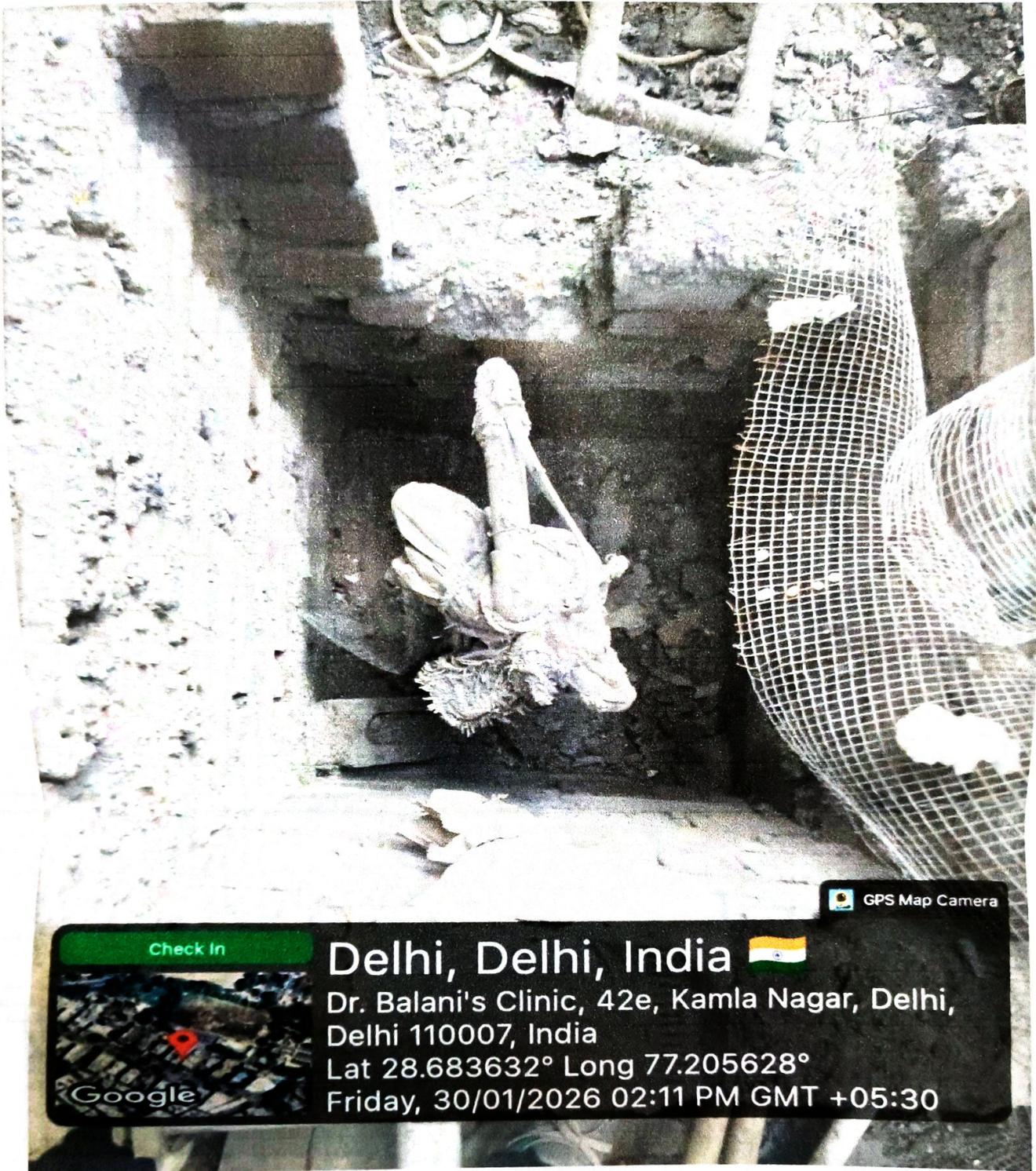
- One bore well at Property No. 42-A, Bungalow Road, was found sealed.
- One bore well at Property No. 43, Bungalow Road, was found not in operation. However, the seal on the said bore well was not in an open position, as it was concealed and covered with tiles.

Time-stamped photographs of the inspection are enclosed herewith for kind perusal.


EE(C)-13


AE(M)-18/(C)-13
Sanjeet Kumar
A.E. (M)-18/(C)-013
Govt. of NCT Delhi
Delhi Jal Board

PLOT No:- 42-A , BUNGALOW ROAD



Check In **Delhi, Delhi, India** 
 Dr. Balani's Clinic, 42e, Kamla Nagar, Delhi,
 Delhi 110007, India
 Lat 28.683632° Long 77.205628°
 Friday, 30/01/2026 02:11 PM GMT +05:30


 EELC/13


 AECC
 Sanjeet Kumar
 A.E. (M)-18/(C)-013
 Govt. of NCT Delhi
 Delhi Jal Board

PLOT NO :- 43 , BUNGALOW ROAD

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GPS Map Camera

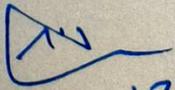
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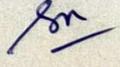


New Delhi, Delhi, India 

M6m4+g84 Kirorimal College, Kirori Mal
College, New Delhi, Delhi 110007, India
Lat 28.683568° Long 77.205921°

Friday, 30/01/2026 02:18 PM GMT +05:30


EE(C)/13


A.E.(C)
Sanjeet Kumar
A.E. (M)-18/(C)-013
Govt. of NCT Delhi
Delhi Jal Board